

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Order: 7.11.2017

Appeal No. C/52934/2016-SM

(Arising out of Order-in-Appeal No. 63-AK-CUS-JPR-2016 dated 9.8.2016 passed by Commissioner of Customs & Central Excise (Appeals), Jaipur)

Ram Niwas Bhari

Appellant

Vs.

CC, Jaipur

Respondent

Appearance

None

- for the appellant

Shri K. Poddar, D.R.

- for the respondent

CORAM: Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Final Order No. 57749/2017

Per Justice Dr. Satish Chandra:

Since filing of the appeal, it was listed from time to time. The case was listed on 8.2.2017, again 6.4.2017, 11.7.2017, 19.9.2017 and 7.11.2017.

2. On the above mentioned dates, notices were served but there is no serious compliance on the part of the appellant. On 30.5.2017, the case was adjourned on the request of the ld. Counsel for 18.8.2017, but none appeared on that very date so the notice was

issued for 19.9.2017. Again, there was no serious compliance on the part of the appellant. So the case was adjourned today. Even today, in the revised list, none appeared nor any adjournment application on behalf of appellant is available on the record. It shows that the assessee is not serious for the case.

3. It may be mentioned as per maxim, *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

4. The appeal is dismissed for default.

(Dictated & pronounced in open Court)

(Justice Dr. Satish Chandra)
President

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